

श्री मधु लिमये : वह टेबिल पर रखी जाये ताकि उसको पढ़ा जा सके ।

अध्यक्ष महोदय : रिपोर्ट के लिए मैं लिख कर भेज रहा हूँ ।.....(व्यवधान).....

SHRI BAL RAJ MADHOK : Both should be laid on the Table of the House.

SHRI SEZHIYAN (Kumbakonam) : Both those reports are relevant for the discussion.

12.30 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : I beg to lay on the Table a copy of Notification No. S.O. 19 published in Gazette of India dated the 3rd January, 1970, under sub-section (1) of section 12A of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2521/70] (*Interruptions.*)

श्री शिवचन्द्र भ्दा (मधुबनी) : मेरा प्वाइंट आफ आर्डर है आइटम 3 पर ।

SEVENTH VALUATION REPORT OF LIC

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : I beg to lay on the Table a copy of the Seventh Valuation Report of the Life Insurance Corporation of India as at 31st March, 1969, under section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-2522/70]

NOTIFICATIONS UNDER DRUGS AND COSMETICS ACT, 1940

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS,

HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : On behalf of Rhri B. S. Murthy, I beg to lay on the Table a copy each of the following Notifications under section 38 of the Drugs and Cosmetics Act, 1940 :-

- (1) The Drugs and Cosmetics (Fifth Amendment) Rules, 1969, published in Notification No. S.O. 4816 in Gazette of India dated the 6th December, 1969.
- (2) The Drugs and Cosmetics (Sixth Amendment) Rules, 1969, published in Notification No. S. O. 4921 in Gazette of India dated the 12th December, 1969.
- (3) The Drugs and Cosmetics (Seventh Amendment) Rules, 1969, published in Notification No. S. O. 23 in Gazette of India dated the 3rd January, 1970.

[Placed in Library. See No. LT-2523/70]

श्री राम किशन गुप्त (हिसार) : मैंने हरियाणा के बारे में एक ऐडवर्नमेंट मोशन दिया था उसका क्या हुआ ?

MR. SPEAKER : I have not allowed it.

श्री राम किशन गुप्त : किस लिए आप बलाऊ नहीं कर रहे हैं ?

DELHI SALES TAX (THIRD AMENDMENT) RULE, 1969, INCOME-TAX (SIXTH AMENDMENT) RULES, 1969, ETC. ETC.,

SHRI R. K. KHADILKAR : On behalf of Shri Prakashchand B. Sethi, I beg to lay on the Table—

- (1) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1969 (Hindi and English versions) published in Notification No. F. 4(132)/69-Fin (G) in Delhi Gazette dated the 31st December, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union